

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY

CAMP: NAGPUR

OA.NO. 732/89

Shri A.B.Nirmal

... Applicant

vs.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Member (A) Shri P.S.Chaudhuri  
Hon'ble Member (J) Shri J.P.Sharma

ORAL JUDGMENT

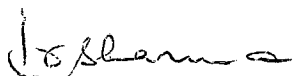
Dated: 29.3.1990

(PER: P.S.Chaudhuri, Member (A))

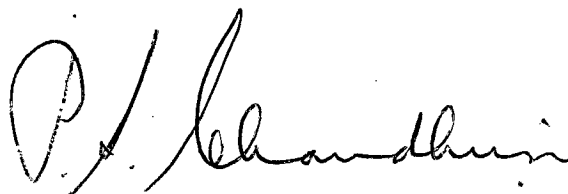
Applicant by Mr. V.M.Mahurkar, learned advocate.

2. The applicant is a Head Constable in the Railway Protection Force on Central Railway. It is not disputed that the Railway Protection Force as it stands today is an armed force of the Union. Section 2 (a) of the Administrative Tribunals Act, 1985 lays down that the provisions of this Act shall not apply to any member of any armed force of the Union. In view of this provision, we have no jurisdiction to consider this application.

3. In this view of the matter, this application is disposed of as not being tenable. One copy of the application may be retained for this Tribunal's record and the other copies may be returned to the applicant's advocate. In the circumstances of the case, there will be no order as to costs.



(J.P. SHARMA)  
MEMBER (J)



(P.S. CHAUDHURI)  
MEMBER (A)